

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TA/RA/CCP No. 2722 1990

Shri R.N.Mukherjee S/Shri V.P.Sharma/A.K.Bhardwaj
APPLICANT(S) COUNSELU.O.I. & Ors. VERSUS
RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		<p>26.12.90. .</p> <p>Filing No.2765 dt.26.12.90</p> <p>Applicant through Shri A.K.Bhardwaj, Counsel.</p> <p>Heard the learned counsel for the applicant. Issue notice to the respondents on admission and interim relief, returnable on 8.1.91. In the meanwhile, respondents are restrained from evicting the applicant from quarter No. 1524, Netaji Nagar, New Delhi, subject to his liability to pay licence fee etc., as per rules. Issue <u>dasti</u>.</p> <p><i>Bees</i> <i>Dikshitar</i> (D.S. OBEROI) (D.K. CHAKRAVORTY) MEMBER (J) MEMBER (A)</p> <p><u>Service : Dated</u></p> <p>8-1-91 OA 2722/90 Applicant through Shri A.K.Bhardwaj, Counsel. None for the respondents.</p> <p>Learned counsel for the applicant states that the respondents have been served dasti. He undertakes to file an affidavit in proof of service in the registry in the course of today.</p> <p>Respondents may file counter within four weeks and the applicant his rejoinder, if any, within two weeks thereafter. List</p>

Date	Office Report	Orders
	<p><i>Order given in respect of Sohail v. RICED Court of Law not yet filed</i></p>	<p>for further directions on 18.3.91. Interim order already passed will continue till then.</p> <p><i>Dickens</i> <i>erry</i> (D.K.CHAKRAVORTY) (P.K.KARTHA) MEMBER VICE CHAIRMAN 8.1.91 8.1.91</p> <p>18.3.91.</p> <p>Present: Shri A.K.Bhardwaj, Counsel for the applicant. Shri P.P.Khurana, Counsel for the respondents.</p> <p>The learned counsel for the applicant does not wish to pursue the the present case. The application is, therefore, dismissed as withdrawn.</p> <p><i>Dickens.erry</i> (D.K.Chakravorty) (P.K. Kartha) Member (A) Vice Chairman</p>